## National Company Law Tribunal

## Allahabad Bench

CP NO. 124/ALD/2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL

COMPANY LAW TRIBUNAL ON 29.01.2018

NAME OF THE COMPANY: Shree Narayan Developous Pul. Ud., SECTION OF THE COMPANIES ACT/ 1 & B CODE: U/S 252 of the Companies Act, 2013

SI. N	IO. Name	Designation	Representation	Signature
<u>1.</u>	S. K. Gupta	PCS	Petitioner	
<u>2.</u>	Aukit Kr. Singh	PLS	Petition	20/11/18
	Krishna Dev V		Petitioner	Awkut

## CP No.124/ALD/2017

Sh. S.K. Gupta alongwith Sh. Ankit Kumar Singh, PCS for the petitioner. Sh. Krishna Dev Vyas, CGSC for ROC, Kanpur.

In the present matter, the report of ROC has already been received and rejoinder to the reply has also been filed. Hence, the case is fixed for argument.

During the course of argument, Sh. Anil Kumar, PCS appeared for the third party of the present petition background the petitioner in CP No.25/ND/2004, which is clubbed together with the present case, has pointed out that he is not yet impleaded as a party to the present case. Hence, this Court should pass an order in this respect after hearing, so as to enable him to protect their interest adequately.

Although, we are of the view that the petitioner in CP No.25/ND/2004 is not a necessary party to the present petition but he may be a proper party in order to ascertain their comments/objection, if any, from him with regard to the restoration of the name of the Company.

Hence, with a view to provide justice to both the parties, the petitioner in CP No.25/ND/2004 is granted liberty to file objection/comments, if any, to the present appeal of restoration.

A copy of the present petition be provided to the third party through Sh. Anil Kumar, PCS, so as to enable him to file reply to the petition and comments/report of ROC as well as on rejoinder, such reply be filed within a week and to serve advance copy to the petition as well as to the learned CGSC.

The matter to be listed for argument on 26th February 2018.

Dated:29.01.2018

(Stenographer)

Typed by: Jyoti

n.r. Cnaturvedi, Member (Judicial)